

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) 6.2.2007 (Bid-1) and 2.2.2007 (Bid-2) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijili Vitran Nigam Limited/Dakshin Haryana Bijili Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

Date of Hearing : 8.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Adani Power (Mundra) Limited (APML)

Respondents : Gujarat Urja Vikas Nigam Limited and Others

Parties present : Ms. Poonam Verma, Advocate, APML
Ms. Abiha Zaidi, Advocate, APML
Shri M.G. Ramachandran, Advocate, Haryana Discoms
Ms. Ranjitha Ramachandran, Advocate, Haryana Discoms
Ms. Poorva Saigal, Advocate, Haryana Discoms
Shri Vikrant Saini, Haryana Discoms

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* for seeking declaration that the notification dated 7.12.2015 issued by the Ministry of Environment, Forest and Climate Change is an event of change in law under the provisions of the respective PPAs and. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned counsel for Haryana Discoms accepted notice and requested for three weeks time to file reply to the Petition.

3. After hearing the learned counsels for the parties, the Commission admitted the Petition and directed to issue notices to the respondents.

4. The Commission directed the respondents to file their replies by 31.1.2019, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 15.2.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notices will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**